

HIGH COURT OF MADHYA PRADESH, JABALPUR

// CIRCULAR //

No.42/PR(J)/2020

Dated 12/06/2020

Earlier, vide Circular No.38/PR(J)/2020 dated 30/05/2020, guidelines (in addition to Video Conferencing & E-Filing Guidelines) were issued for submitting urgent Cases / Applications / Documents physically at Principal Seat Jabalpur and Bench at Gwalior, for the period from 01/06/2020 to 06/06/2020 and enforcement period thereof was subsequently extended till 12/06/2020.

Hon'ble the Chief Justice has further been pleased to extend the enforcement period of the aforementioned Circular No.38 dated 30/05/2020 for a further period w.e.f. 15/06/2020 to 19/06/2020.

BY ORDER OF HON'BLE
THE CHIEF JUSTICE


(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL

Copy to:-

1. Principal Registrar, High Court of M.P. Bench at Indore and Gwalior for information and necessary action.
2. Advocate General, office of Advocate General, Jabalpur for information.
3. Chairman, M.P. State Bar Council Jabalpur.
4. Office Bearers of all Bar Associations, High Court of Madhya Pradesh, Jabalpur and its Benches at Indore and Gwalior for information.
5. Assistant Solicitor General of India, High Court of Madhya Pradesh, Jabalpur for information.
6. All concerned.


(MANOJ KUMAR SHRIVASTAVA)
PRINCIPAL REGISTRAR (JUDICIAL)

HIGH COURT OF MADHYA PRADESH, JABALPUR

// CIRCULAR //

No.40/PR(J)/2020

Dated 06/06/2020

Earlier, vide Circular No.38/PR(J)/2020 dated 30/05/2020, guidelines (in addition to Video Conferencing & E-Filing Guidelines) were issued for submitting urgent Cases / Applications Documents physically at Principal Seat Jabalpur and Bench at Gwalior, for the period from 01/06/2020 to 06/06/2020.

Hon'ble the Chief Justice has further been pleased to extend the enforcement period of the aforementioned Circular No.38 dated 30/05/2020 for a further period w.e.f. 08/06/2020 to 12/06/2020.

BY ORDER OF HON'BLE
THE CHIEF JUSTICE


06/06/2020
(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL

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6. All concerned.


06/06/2020
(MANOJ KUMAR SHRIVASTAVA)
PRINCIPAL REGISTRAR (JUDICIAL)

HIGH COURT OF MADHYA PRADESH, JABALPUR

// CIRCULAR //

No. 38/PR(J)/2020

Dated 30/05/2020

In view of the instructions issued by Hon'ble Supreme Court of India, High Court of Madhya Pradesh had issued Video Conferencing & E-filing Guidelines dated 15-16/04/2020 for urgent hearing of cases through Video Conferencing during the lockdown period owing to pandemic COVID-19.

It has been observed that some Advocates are finding it difficult to file the cases online through "e-filing software". Therefore, to resolve the difficulties being faced by the Advocates and to facilitate them by accepting the cases physically, Hon'ble the Chief Justice has further been pleased to issue following guidelines, in addition to Video Conferencing & E-filing Guidelines, for submitting urgent Cases / Applications / Documents physically **at Principal Seat Jabalpur and Bench at Gwalior**, which are as under:-

1. In addition to Filing of the cases by E-filing software, the Advocates may submit urgent Cases / Applications / Documents in physical form in the office of M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior from 10:00 AM to 01:00 PM on Registry working days **from 01/06/2020 to 06/06/2020**. No Cases / Applications / Documents in physical form, shall be received by the Presentation Center directly. All such Cases / Applications / Documents shall be received only through the respective Bar Association.
2. M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior, may depute sufficient number of Official(s) / Staff of Bar Association in its office for receiving urgent Cases / Applications / Documents, to be submitted by the Advocates:



3. M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior shall also authorize official / staff (not more than two persons), under intimation to the Registry, for bringing the Cases / Applications / Documents submitted by the Advocates from the office of Bar Association to the Presentation Center / Filing Section of the High Court. The authorized person(s) (having identity card / authorization letter) will arrange all the Cases / Applications / Documents serially and submit them to the Presentation Center of the High Court of M.P. daily alongwith the list of such cases, in duplicate, mentioning details of it serially, between 1:00 PM to 2:00 PM on the Registry working days and get acknowledgement from the Officials of the Presentation Center on the copy of list itself. No cases shall be received by the Presentation Center after 2:00 PM. Entry of any person (other than authorized by the Bar Association) in the Presentation Center shall be strictly prohibited.
4. Freshly filed Cases and Applications will only be received physically subject to submission of application for urgent hearing of the case. Applications for urgent hearing may also be filed physically in pending cases also in the manner prescribed above.
5. All such urgent Cases / Applications / Documents will be received and entertained by following the provisions made under M.P. High Court Rules, 2008. Procedure for payment of Court fees, filing affidavits and supplying advance copy of the petitions / cases to the office of Advocate General / Assistant Solicitor General / Standing Counsel of the other statutory authorities / organizations of the State and Central Government etc. will be same as it was applicable before the lockdown period, as per M.P. High Court Rules, 2008.



6. After receiving all the Cases / Applications / Documents received physically from the office of the M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior, the same will be scrutinized by the officials of the Presentation Center of the High Court. After due scrutiny, Cases shall be registered and the cases, which have no defects / defaults, shall be processed further.
7. Office objections / defaults will be communicated to the Counsel through SMS on their Registered Mobile Number. The Counsel may rectify defaults / office objections by submitting the relevant documents in physical form in the office of M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior. The official / Staff, (not more than two) deputed for this purpose by M.P. High Court Bar Association, Jabalpur / High Court Bar Association, Gwalior shall submit the same in the presentation Center of High Court of M.P. between 1:00 PM to 2:00 PM on Registry working days. After removal of all the defaults, the cases will be processed further. If the office objection(s) / default(s) is/are not removed / rectified within a period of 10 days, then such cases will be listed before the Hon'ble Courts in suitable lots.
8. Guidelines / Instructions, such as maintaining social distancing, using mask, proper sanitization etc., issued time to time by the Central Government / State Government and High Court of M.P. regarding prevention from Corona Virus (COVID-19) will be strictly followed by all concerned.



Looking to the spread of pandemic COVID-19 at Indore city, this order will not be applicable for Bench at Indore.

This order will remain in force from 01/06/2020 to 06/06/2020.

BY ORDER OF HON'BLE
THE CHIEF JUSTICE


(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL

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(MANOJ KUMAR SHRIVASTAVA)
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